

**COURT-II**  
**IN THE APPELLATE TRIBUNAL FOR ELECTRICITY**  
**(Appellate Jurisdiction)**

**IA NO. 87 & 88 OF 2019 IN**  
**DFR NO. 3886 OF 2018**

**Dated: 8<sup>th</sup> March, 2019**

**Present: Hon'ble Mr. Justice N. K. Patil, Judicial Member**  
**Hon'ble Mr. Ravindra Kumar Verma, Technical Member**

**In the matter of:**

**Gimatex Industries Pvt. Ltd. .... Appellant(s)**

**Vs.**

**Maharashtra Electricity Regulatory Commission & Ors. .... Respondent(s)**

Counsel for the Appellant (s) : Mr. Hemant Singh  
Mr. Ambuj Dixit  
Mr. Lakshyajit Singh

Counsel for the Respondent (s) : ----

**ORDER**

The learned counsel, Mr. Hemant Singh, appearing for the Appellant prays for one week's time to file affidavit of service.

Submission of the counsel for the Appellant, as stated supra, is placed on record.

The counsel for the Appellant is permitted to file affidavit of service on or before 13.03.2019 in the Registry.

List the matter on **14.03.2019.**

**(Ravindra Kumar Verma)**  
**Technical Member**

*vt/ss*

**(Justice N. K. Patil)**  
**Judicial Member**